

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH-COURT NO. 3

Service Tax Appeal No. 373 of 2010 - DB

(Arising out of OIA-RKA/281/SRT-I/2010 dated 30/04/2010 passed by Commissioner of Central Excise, CUSTOMS (Adjudication)-SURAT-I)

Chogame Hotels Pvt Ltd

102, Royal Park Club Resort,
Dumas Road, Magdalla,
Surat, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-i

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat- 395001

.....Respondent

APPEARANCE:

None Appeared

Shri, Ajay Kumar Samota, Supdt. (AR), for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR**

Final Order No. A/11277/2023

DATE OF HEARING/ DECISION: 14.06.2023

RAMESH NAIR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 23.02.2023, 17.04.2023 and 14.06.2023. However no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of CEA, 1944.

2. Both the sides are at liberty to approach this Tribunal if they wish to pursue the appeal.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(C L MAHAR)
MEMBER (TECHNICAL)**